

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7776/2024

(Arising out of impugned final judgment and order dated 05-04-2024 in CRWP No.155/2023 passed by the High Court Of Judicature At Bombay At Nagpur)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

ARUN GULAB GAWLI

Respondent(s)

(IA No. 127577/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.127579/2024 - EXEMPTION FROM FILING O.T., IA No.127581/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.161546/2024 - APPLICATION FOR PAROLE)

Date : 31-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Raja Thakare, Sr. Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

For Respondent(s) Ms. Nitya Ramakrishnan, Sr. Adv.
Mr. Akash Kakade, Adv.
Mr. Mir Nagman Ali, Adv.
Mr. Somanatha Padhan, AOR
Mr. Pawan Kaushik, Adv.
Ms. Stuti Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel for the parties.
2. No case to release the respondent on parole or interim bail, at this stage, is made out. Application (IA No.161546/2024) is,

accordingly, dismissed.

3. Leave granted.

4. Interim stay granted on 03.06.2024 is confirmed.

5. Post the matter for final hearing on 20.11.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR